

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Jammu, the 16th December, 2020.

S.O-380 Whereas, on 26-5-2020 Sopore Police received reliable information that some unknown terrorists hurled a hand grenade on the Police Post Putkhah but it did not explode etc; and

2. Whereas, a Case FIR No. 48/2020 U/S 16,18,18-B,20,23, 38,39 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Tarzoo and investigation was set into motion; and

3. Whereas, during investigation, site plan of place of occurrence and seizure memo was prepared and statement of witnesses acquainted with the facts and circumstances of the case were recorded under the relevant provisions of law; and

4. Whereas, during the course of investigation some youths of Putkhah area were found associated with the LeT outfit and Police learn that the youth had carried out the attacks on the behest of active terrorists namely Fayaz Ahmad War S/O Gh. Mohi-ud-din War R/O Warpora and Usman Bhai R/O Pakistan; and

5. Whereas, during investigation one accused namely Irfan Maqbool Mir S/O Mohammad Maqbool Mir R/O Puthkah was arrested in the case. The accused disclosed that he and his other associates namely (1) Irfan Ahmad Khan, (2) Qaiser Rehman Khan (3) Suhail Ahamd Ganie and (4) Junaid Farooq Aakhon were associated

with the LeT outfit and had acquired illegal arms/ ammunition from terrorists of LeT outfit for carrying out the terrorist attacks on security forces/Police in the area;

6. Whereas, he further disclosed that he had acquired one hand grenade from his associate Junaid Farooq Aakhoon (brother of active terrorist Shoib) and lobbed the grenade on the Police Post Putkhah on the instructions of LeT terrorists Fayaz Ahmad War and Usman Bhai and his associates Irfan Khan, Qaiser Rehman Khan & Suhail Ahmad Ganie who kept watching the movement of Police / Security forces while carrying the attack; and

7. Whereas, during investigation the accused persons (1) Irfan Ahmad Khan S/O Gh. Mohammad Khan, (2) Qaiser Rehman Khan S/O Ab. Rehman R's/O Puthkah, (3) Suhail Ahmad Ganie S/O Gh. Mohammad R/O Athoora Chanpora and (4) Junaid Farooq Aakhoon S/O Farooq Ahmad R/O Khanpora were arrested in the case and they admitted their involvement in the incident; and

8. Whereas, during further investigation Police recovered arms / ammunition viz 01 Revolver, 02 Hand Grenades, 24 AK rounds, 02 ULB on the disclosure of all the accused persons at their instances.; and

9. Whereas, during the course of investigation it was also revealed that the accused persons were motivated by the above terrorists to be associated with the said banned outfit. Consequently the accused persons were working as close associates of LeT outfit and

were providing logistic support, transportation to the above terrorists in order to carry out the terrorist activities in the area; and

10. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has prima facie established involvement of the below mentioned accused for commission of offences punishable under section(s) as shown against each of Unlawful Activities (Prevention) Act, 1967:-

S.No	Name of the accused	Offence
1.	Irfan Maqbool Mir S/O Mohammad Maqbool R/O R/O Puthkah.	16,18,23,38,39 ULA (P) Act
2.	Irfan Ahmad Khan S/O Gh. Mohammad Khan R/O Puthkah.	
3.	Qaiser Rehman Khan S/O Ab Rehman Khan R/O Puthkah.	
4.	Suhail Ahmad Ganie S/O Gh. Mohammad Ganie R/O Chanpora Athoora.	
5.	Junaid Farooq Aakhoon S/O FARooq Ahmad Aakhoon R/O Khanpora Baramulla	
6.	Fayaz Ahmad War S/O Gh. Mohi-ud-Din War R/O Warpora Soproe	18,18-B, 20 ULA (P) Act

11. Sr. No. 6 above is absconding and action under section 299 Cr.PC is proposed to be initiated.

12. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come

to the conclusion that prima facie case is made out against the above accused; and

13. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences punishable under section 16,18,18-B, 20,23,38,39 ULA (P) Act, in the case FIR No. 48/2020 of Police Station Tarzoo.

By order of the Government of Jammu & Kashmir.

Sd/-

Principal Secretary to Government
Home Department.

Dated:-16-12-2020

No:-Home/Pros/209/S/2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K alongwith CD file in original.
3. Secretary to Government, Department of Law, Justice & PA
4. Pvt. Secy to PS(H) for information of Principal Secretary Home.
5. Stock file.

Special Secretary to Government
Home Department.